

**(2018) 07 CHH CK 0331**

**Chhattisgarh High Court**

**Case No:** Writ Petition (C) No. 2059 Of 2018

Kishorechand Banjare

APPELLANT

Vs

Collector, Bemetara, District

RESPONDENT

Bemetara And Ors

**Date of Decision:** July 26, 2018

**Hon'ble Judges:** Sanjay K. Agrawal, J

**Bench:** Single Bench

**Advocate:** Punit Ruparel, Ashish Surana

**Final Decision:** Disposed Of

**Judgement**

Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioner submits that against the order of removal, the Collector has granted interim order in favour of respondent No. 3 and the case is now fixed for consideration on 17.08.2018 therefore, the Collector be directed to dispose of the pending appeal expeditiously.

2. I have heard learned counsel for the petitioner.

3. The prayer is fair and reasonable and is allowed.

4. Be that as it may, the Collector, Bemetara is directed to conclude and decide the pending appeal expeditiously, on or before 30.08.2018.

5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).